### STATEMENT II

# Range of Retail Prices of Levy Sugar per kilogram upto the end of September 1972

Name of the State  Retail price of sugar per kilogram issued through fair price shops
Rs. Maharashtra · 1.78 to 1.82
2. Delhi · · · 1·92 to 1·94
3. Kerala · · · 1.98 to 2.10
4. Chandigarh Admn. · 1.74 to 1.76
5. Madhya Pradesh · 2.00 to 2.20
6. Nagaland • • 2·12 to 2·17
7. Haryana • • • 1.93 to 1.95
8. Pondicherry · · · 1.85
9. Punjab · · · 1·95
10. Mizoram · · · 2·26
11. Himachal Pradesh · 2·10 to 2·40
12. Rajasthan • 1.98 to 2.15
13. Orissa • • 1.96 to 2.26
14. Tamil Nadu • 1·85
15. Gujarat • • • 2·06
16. Goa, Daman & Diu 2.06
17. Andaman Nicobar · 2·38
18. West Bengal • 2.05 to 2.15
19. Manipur · · · 2·50
20. Jammu & Kashmir · 2·25 to 2·35
21. Tripura · · · · 2·11 to 2·35
22. Uttar Pradesh · · Not furnished clearly
23. Bihar · · · · 2.02 to 2.19
24. Andhra Pradesh · 1.67 to 2.08
25. Laccadiv · · · 2·50
26. Dadra, Nagar Haveli 1.72 to 1.74

### INTER-STATE BUS TERMINUS IN DELHI

- 94. SHRI SITARAM KESRI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:
- (a) whether it is a fact that the work on the Inter-State Bus Terminus in Delhi has been held up:
  - (b) if 30, the reasons therefor; and
- (c) the probable time by when it would be completed?

#### THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA):

(a) to (c) There is a project construction of additional buildings Bus at the Inter-State Terminus, Kashmere Gate, Delhi. The work on this project was held up some time ago in view of certain disputes about The work has, however, been re-started and is now in progress. It is not possible at this stage to indicate the date by which the project would be completed.

## DDA IMPOSING FINE ON PLOT-HOLDERS FOR NOT CONSTRUC-CTING HOUSES

### 95. SHRI BABUBHAI M. CHINAI:

Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) whether Delhi Development Authority has been imposing fine on those plot holders who have not been able to construct the houses within two years after taking possession of the plot;
- (b) when the decision to levy the fine was taken and at what level;
- (c) what is the amount of fine being imposed; and
- (d) whether the plot holders were informed about the intention of the DDA in regard to the levy of the fine?